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CR-996-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE GAJENDRA SINGH

ON THE 20th OF NOVEMBER, 2024CIVIL REVISION No. 996 of 2024*NATIONAL INSURANCE CO. LTD., BRANCH DEWAS**Versus**CHETAN MALVIYA AND OTHERS*

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Appearance:

Shri Hem Chandra Naik - Advocate for the petitioners .

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ORDER

Heard on IA No. 10542/2024, which is an application under Section 5 of the Limitation Act for condonation of delay in filing the present petition.

The delay is of 40 days.

For the reasons stated in the application, IA No. 10542/2024 is allowed and the delay of 40 days is hereby condoned.

Also, heard on the question of admission.

This Civil Revision is filed being aggrieved by the award dated 30.05.2024 passed in MACC No.235/2023 whereby only Rs.5,000/- has been awarded in favour of the respondent no.1 Chetan Malviya.

Considering the amount of award, this revision petition is not fit to be admitted, hence, it is *dismissed*. The dismissal of this petition will not affect the merit of the appeal/appeals preferred challenging the liability in award/s arising out of the same incident.

(GAJENDRA SINGH)
JUDGE



VS

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